

Central Administrative Tribunal, Principal Bench

Original Application No. 2246 of 2001

New Delhi, this the 30th day of August, 2001 (1)

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. M.P.Singh, Member(A)

M. N. Sivasubramanian  
Department of Chemical & Petro Chemicals  
343, A Wing Shastri Bhawan,  
New Delhi-110001

- Applicant

(Appeared in person)

Versus

1. The Union of India represented by the  
Secretary  
Ministry of Urban Development  
Nirman Bhawan, New Delhi-11
2. The Director of Estates,  
Ministry of Urban Development  
Nirman Bhawan, New Delhi-11

- Respondents

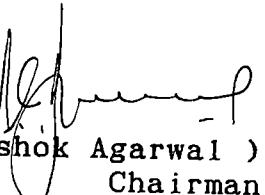
O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

By the present OA, applicant seeks direction to respondent no. 2 to initiate eviction proceedings against his sub-tenant who has been inducted by him with intimation to respondent no. 2. In our view, the prayer made is misconceived as we do not find any provision which would enable us to give the direction sought. Present OA, in the circumstances, is dismissed in limine.

( M. P. Singh )  
Member(A)

/dkm/

  
( Ashok Agarwal )  
Chairman